

20.

13.10.2003

MA-1895/2003 In
OA-181/2002

Present: Applicant in person.

Shri Rajinder Nischal, learned counsel for respondents

We have heard both the parties.

Applicant relies on a Tribunal's order in Hari Singh ^{versus}
Vs. Union of India & Ors. (2000 (1) AISLE 84). He submitted that
the Tribunal should fix a time limit by which he should be reinstated
and so on.

On the other hand Shri Rajinder Nischal, learned counsel
submits that he may be granted further time to file reply to MA which
he has submitted, in any case, is not maintainable in the present form.

We note from the prayers in MA that the applicant is
either reagitating the issues which he states he had raised in the
OA or raising further issues by way of this MA. In the circumstances,
MA is not maintainable.

However, in the facts and circumstances of the case,
noting that Tribunal's order dated 29.5.2003 and the respondents have
yet not passed the appropriate orders as directed therein, they should
do so, if not already done ~~within~~ ^{by 15/10/} 30.11.2003.

MA-1895/2003 is disposed of as above


(V.K. Majotra)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.